

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (c). A statement is laid on the Table of the House. (Placed in Library. See No. LT-8504/74).

(d) Individual appeals submitted by the staff are being reviewed on case to case basis. The process is continuing and the administration are doing their utmost to review cases as expeditiously as is possible. Re-engagement of casual labour depends also on the work needs and resources position.

Retrenchment of employees in Engineering Department under I.O.Ws. and B. R. Is. Indian Railways

1190. SHRIMATI ROZA DESHPANDE: Will the Minister of RAILWAYS be pleased to state:

(a) whether retrenchment of employees in the Engineering Department under IOWs and BRIs are going on through out the Indian Railway system;

(b) whether before resorting to retrenchment, a cadre review of these establishments in each Division, as promised by the Railway Minister had been undertaken; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (c). Due to curtailment and slowing down of Civil Engineering works there has been reduction in the staff strength of the construction branch. As a result a few staff were surplus to requirements but there has been no retrenchment of regular staff since the policy of Government is not to retrench staff

but to absorb them in alternative posts after giving them conversion training where necessary. Those who get retrenched are mostly casual labour. Cadre review does take place and it is only after reviewing the position in the light of curtailment of funds, that lists of casual labour to be retrenched are drawn up. Those who are laid off are given all the benefits prescribed in the Industrial Disputes Act.

Employees suffered dismissal/removal/termination in Production Units of Railway Board—I. C. F., D. L. W. and C. L. W.

1191. SHRIMATI ROZA DESHPANDE: Will the Minister of RAILWAYS be pleased to state:

(a) the number of employees, permanent, temporary, casual on monthly rates of pay, casual on daily rates of wages, who were dismissed, removed or whose services were terminated, due to May, 1974 strikes, in each of the Production Units under the Railway Board—ICF, DLW and CLW;

(b) the number of employees of each category who have since been taken back on duty;

(c) the number of employees of each category who are yet to be taken back; and

(d) the reasons for the delay in their re-instatement?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (c). A statement is attached.

(d) The appeals submitted by the staff in question against dismissal/removal/termination from service are being considered sympathetically on the merits of each case. The process is continuing. Re-engagement of